(c) what action Government has taken/proposes to take against those who are harbouring and giving shelter to the terror modules in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Yes, Sir. The National Investigation Agency (NIA) conducts searches, as and when required, in the cases investigated by it. In one such case the NIA conducted searches at 6 places in Delhi and 11 places in Uttar Pradesh on 26.12.2018. Searches were also carried out at 09 places in U.P. and Punjab on 01.01.2019, 05.01.2019, 12.01.2019 and 17.01.2019.

(c) The Government is taking action against persons aiding and abetting terrorism as per the provisions of the relevant laws.

Inclusion of Chhattisgarhi and Gondi languages in Eighth Schedule

†368. SHRI RAM VICHAR NETAM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has received any proposal from people's representatives of Chhattisgarh to include Chhattisgarhi and Gondi languages in the Eighth Schedule of the Constitution;
 - (b) if so, the details thereof;
- (c) whether there is any rule regarding the inclusion of languages in the said Schedule as languages spoken in limited regions have been included in the Scheduled while languages spoken in most of the regions have not been included yet, if so, the details thereof; and
- (d) the time by when Chhattisgarhi and Gondi languages are likely to be included in the Eighth Schedule?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) At present there are demands for inclusion of 38 languages including Chhattisgarhi and Gondi in the Eighth Schedule to the Constitution. These are:

- (1) Angika, (2) Banjara, (3) Bazika, (4) Bhojpuri, (5) Bhoti, (6) Bhotia, (7) Bundelkhandi, (8) Chhattisgarhi, (9) Dhatki, (10) English, (11) Garhwali (Pahari), (12) Gondi, (13) Gujjar/Gujjari (14) Ho, (15) Kachachhi, (16) Kamtapuri, (17) Karbi,
- (18) Khasi, (19) Kodava (Coorg), (20) Kok Barak, (21) Kumaoni (Pahari),

[†]Original notice of the question was received in Hindi.

- (22) Kurukh, (23) Kurmali, (24) Lepcha, (25) Limbu, (26) Mizo (Lushai), (27) Magahi,
- (28) Mundari, (29) Nagpuri, (30) Nicobarese, (31) Pahari (Himachali), (32) Pali,
- (33) Rajasthani, (34) Sambalpuri/Kosali, (35) Shaurseni (Prakrit), (36) Siraiki,
- (37) Tenyidi and (38) Tulu.

At present there is no established set of objective criteria for inclusion of languages in the Eighth Schedule to the Constitution. As the evolution of dialects and languages is a dynamic process, influenced by social-economic and political developments, it is difficult to fix any criterion for their languages, whether to distinguish them from dialects, or for their inclusion in the Eighth Schedule to the Constitution. Attempts, through the Pahwa (1996) and Sitakant Mohapatra (2003) Committees to evolve such fixed criteria have been inconclusive. As such, no time-frame can be fixed.

Violence at places of worship

- 369. PROF. M.V. RAJEEV GOWDA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government collects any data on violence committed against places of worship belonging to religious minorities;
- (b) if so, the number of cases of attacks on places of worship belonging to religious minorities between 2014 and 2018;
 - if no such data is collected, the reasons therefor;
- whether Government has issued any guideline to States as to how to handle such incidents and how to prevent further attacks; and
 - if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) Government does not centrally maintain data regarding violence or attacks at places of worship. "Public Order" and "Police" are State subjects as per the provisions of the Constitution, as such the responsibility of maintaining law and order, including dealing with attacks on places of worship, and maintaining relevant data rests with the respective State Governments.

(d) and (e) The Central Government issued revised Communal Harmony Guidelines, which, inter-alia, lay down standard operating procedures to deal with the situations arising out of communal violence. These guidelines are aimed to maintain due vigilance,